

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:4679  
ANSWERED ON:25.08.2010  
NATIONAL COMMISSION FOR PROTECTION OF CHILD RIGHTS  
Patel Shri R.K. Singh;Ramkishun Shri

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

(a) whether the Government through the National Commission for Protection of Child Rights has made a provision regarding protection and monitoring of children's right to free and compulsory education and redressal of their complaints;

(b) if so, the details thereof; and

(c) the reasons behind mandating the National Commission for Protection of Child Rights (NCPCR) for implementation of the Right of Children to Free and Compulsory Education Act, 2009 as the said Commission works under the Ministry of Women and Child Development whereas the responsibility for the education of children lies with the Ministry of Human Resource Development?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT(SMT. D. PURANDESWARI)

(a) & (b): The Right of Children to Free and Compulsory Education (RTE) Act, 2009 inter alia provides that the National Commission for Protection of Child Rights (NCPCR) and the State Commissions for Protection of Child Rights (SCPCRs) shall examine and review safeguards for rights of the child under the Act, recommend measures for their effective implementation, inquire into complaints relating to child's rights to free and compulsory education and take steps as provided under sections 15 and 24 of the Commissions for Protection of Child Rights Act, 2005.

(c): Under the Commissions for Protection of Child Rights Act, 2005, the NCPCR and the SCPCRs have the powers to examine and review the safeguards provided by or under any law for the time being in force for the protection of child rights and recommend measures for their effective implementation.